

HIGH COURT OF DELHI: NEW DELHI

No. 418 RG/DHC/2020

Dated: 27.08.2020

OFFICE ORDER

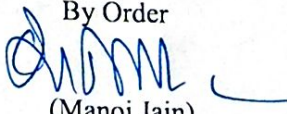
SUBJECT: EXTENSION OF SUSPENDED FUNCTIONING OF DELHI HIGH COURT TILL 30.09.2020.

The Hon'ble Full Court, while considering the matter regarding resumption of physical functioning of this Court w.e.f. 01.09.2020, in view of the ongoing situation of the pandemic coronavirus (2019-nCoV) in the NCT of Delhi, has been pleased to extend the suspended functioning of the High Court of Delhi (except for the Court of Registrars/Joint Registrars) till 30.09.2020. It has further been ordered that all the pending matters listed before this Court from 01.09.2020 to 30.09.2020 would be adjourned to the following dates:

S No	Date already fixed	New Date of Hearing
1	01.09.2020 (Tuesday)	03.11.2020 (Tuesday)
2.	02.09.2020 (Wednesday)	04.11.2020 (Wednesday)
3.	03.09.2020 (Thursday)	05.11.2020 (Thursday)
4.	04.09.2020 (Friday)	06.11.2020 (Friday)
5.	05.09.2020 (Saturday)	07.11.2020 (Saturday)
6.	07.09.2020 (Monday)	09.11.2020 (Monday)
7.	08.09.2020 (Tuesday)	10.11.2020 (Tuesday)
8.	09.09.2020 (Wednesday)	11.11.2020 (Wednesday)
9.	10.09.2020 (Thursday)	12.11.2020 (Thursday)
10	11.09.2020 (Friday)	17.11.2020 (Tuesday)
11	14.09.2020 (Monday)	18.11.2020 (Wednesday)
12	15.09.2020 (Tuesday)	19.11.2020 (Thursday)
13	16.09.2020 (Wednesday)	20.11.2020 (Friday)
14	17.09.2020 (Thursday)	23.11.2020 (Monday)
15	18.09.2020 (Friday)	24.11.2020 (Tuesday)
16	19.09.2020 (Saturday)	21.11.2020 (Saturday)
17	21.09.2020 (Monday)	25.11.2020 (Wednesday)
18	22.09.2020 (Tuesday)	26.11.2020 (Thursday)
19	23.09.2020 (Wednesday)	27.11.2020 (Friday)
20	24.09.2020 (Thursday)	01.12.2020 (Tuesday)
21	25.09.2020 (Friday)	02.12.2020 (Wednesday)
22	28.09.2020 (Monday)	03.12.2020 (Thursday)
23	29.09.2020 (Tuesday)	04.12.2020 (Friday)
24	30.09.2020 (Wednesday)	07.12.2020 (Monday)

It has further been ordered that Five Benches of this Court, on rotational basis, shall start holding physical Courts w.e.f. 01.09.2020 while the remaining Benches shall continue to take up matters through video conferencing. These Benches shall take up matters as per the Standard Operating Procedure (SOP). The SOP and the Roster are being uploaded separately on the website of this Court i.e. www.delhihighcourt.nic.in.

The Courts of Registrars and Joint Registrars of this Court shall continue to take up matters through videoconferencing, where the files are already scanned. The evidence be recorded in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

By Order

(Manoj Jain)
Registrar General

Endst. No. 419-451 RG/DHC/2020

Dated: 27.08.2020

Copy forwarded for information & necessary action, if any, to:-
1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.

3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.

OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPL. JUDGE (PC ACT)(CBI),
ROUSE AVENUE DISTRICT COURT, NEW DELHI.

No.Power/Gaz./RADC/2020/E-10286-10333

Dated 27th August, 2020.

E-copy of the order of the Hon'ble High Court of Delhi, New Delhi dated 27th August, 2020 received through e-mail where the Hon'ble High Court has informed that the Hon'ble Full Court while considering the matter regarding resumption of physical functioning of the Hon'ble High Court w.e.f. 01.09.2020, in view of the ongoing situation of the pandemic coronavirus (2019-nCoV) in the NCT of Delhi, has been pleased to extend the suspended functioning of the Hon'ble High Court of Delhi (except for the Court of Registrars/Joint Registrars) till 30.09.2020. The Hon'ble Delhi High Court has adjourned the cases listed in the month of September, 2020 en bloc to future dates as mentioned in the said order. It is further mentioned in order that Five Benches of the Hon'ble High Court, on rotation basis, shall start holding physical Courts w.e.f.01.09.2020 while the remaining Benches shall continue to take up matters through video conferencing as per Standard Operating Procedure (SOP) and Roster being uploaded separately on the website of the Hon'ble High Court. The order further mentions that the Courts of Registrars and Joint Registrars shall continue to take up matters through videoconferencing where the files are scanned. The evidence shall be recorded in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit. The order be forwarded digitally for information to :-

1. Ld. Registrar General, High Court of Delhi, New Delhi, for information.
2. All the Ld. Judicial Officers posted at Rouse Avenue District Court, New Delhi.
3. The Director of Prosecution, CBI, Block No.3, IInd Floor, CGO Complex, Lodhi Road, New Delhi.
4. The Director General (Prisons), Tihar Jail, New Delhi.
5. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts, Delhi.
6. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
7. The Director, Directorate of Enforcement, New Delhi.
8. The Labour Commissioner, Civil Lines, Delhi.
9. The Commissioner of Police, Police Headquarter, Delhi.
10. In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
11. The P.S. to Ld. District & Sessions Judge-cum-Spl. Judge(PC Act)(CBI), RADC, New Delhi.
12. The Lockup In-charge, Rouse Avenue District Court, New Delhi.

This issues with the prior approval of Ld. District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI), Rouse Avenue District Court, New Delhi.

This is computer generated copy and does not require signature.

Sd/-
(Arun Bhardwaj)
Officer In-charge(Judicial)
For District & Sessions Judge-
cum-Special Judge(PC Act)(CBI)
RADC, New Delhi.